

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

DATE OF DECISION: 21.07.1993

CCP 380/92 in Shri Mam Chand Aggarwal Applicant OA 1991/89 Versus C.S.1.R. Respondents CCP 381/92 in Shri Ashwani Kumar Mishra Applicant OA 1989/89 Versus C.S.I.R. Respondents CCP 382/92 in Shri Om Prakash and others Applicants OA 1990/89 Versus C.S.I.R. Respondents CCP 383/92 in Shri Shiv Prakash Tyagi Applicant MP 3687/92 in Versus OA 1941/89 C.B.R.1., C.S.R.1 Respondents CCP 384/92 in Shri Sanjay Kumar Applicant OA 1993/89 Versus C.S.1.k. Respondents

For the applicants: Shri B.S. Charya, Counset For the respondents: Shri A.K. Sikri, Counset

CORAM:

The Hon. Mr. Justice V.S. MALIMATH, Chairman The Hon. Mr. S.R. ADIGE, Member(A)

JUDGEMENT (Oral) (delivered by Justice V.S. MALIMATH, Chairman)

The petitioners in this OA have sought for enforcement of the judgement rendered by the Tribunal in OA 1941/89 and connected cases, delivered on 21.11.1991.

Ashok Kumar having declined the offer of appointment, have no grievance to make. So, we confine our attention to the complaint of the other petitioners. It is necessary to extract the directions, which the respondents were required to comply with, which are given in para-17 of the judgement and read as follows:-

In the light of the foregoing discussion, "17. disposed of with the following the applications are orders and directions:

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- of inviting practice We hold that the quotations/tenders from eligible persons and those who quote lower rates as staff of various categories for assisting appointing in the execution of various projects undertaken by the CBRI on an almost continuous basis is neither fair nor just and is violative of Articles 14 and 16 is out asse Constitution.
- (ii) The respondents are directed to prepare a scheme on rational basis for the absorption of all persons (including the applicants), who are working or have worked on casual or contractual basis with the. CBRI for more than 240 days in a year with a view to respective posts held by them. For recl period of 240 days the For reckoning respective posts here by thom, in between, should be period of 240 days, the breaks in between, should be period ignored. The scheme shall be prepared within a period from the date of communication of this of six months order.
- (iii) While preparing the scheme, t.he t.he account into duly take shall qualifications and experience of the applicants respondents and respondents should The those similarly situated. give them relaxation in age to the extent of the service already put in by them in casual or period of contractual basis. They should also relax qualifications and experience, if necessary, treating them as forming a separate block for the purpose regularisation. 34 . . . M . J Section of the Control of the Contro
- Until the scheme is so prepared, and the question of absorption is settled, when (iv) applicants should be accommodated/adjusted in any of the ongoing projects undertaken by the respondents. They she also be paid with immediate effect the minimum salary payable to a regular employee in a comparable post on monthly basis.
 - restrained are The respondents engaging persons with lesser length of service or (v) fresh recruits overlooking the preferential claims of the applicants and those similarly situated, for doing similar type of work, till they are regularised in accordance with the scheme. The interim orders already passed are accordingly made absolute.

July L. Dilaboa The only grievance which can legitimately be examined as solven the contempt of court proceeding, is as to whether, the orcigina ons Am gerfamour ob al aforesaid directions have been violated by the respondents. If we examine the directions given it becomes clear that

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Tribunal ordered a scheme to be prepared to help the employees · 所建第一张学生的 "10ml 使性多少特点,数 who had secured employment on contractual basis. aforesaid directions the Tribunal has tried to grant certain benefits to those who have worked or are working on casual or contractual basis for more than 240 days in a year. directions are aimed at ensuring that they are absorbed regular employees in the respective posts. Though this is the object of allowing the application, it is necessary to bear in mind/the benefit of the directions was not limited to in the first petitioners before the Tribunal, A positive direction The second second been given to prepare a scheme on rational basis so as to accommodate all persons including the applicants who have والمعاصدة worked or are working for more than 240 days in a year, with a CONTRACTOR OF THE SECTION view to secure their absorption as regular employees. respondents in complying with these directions for preparing a scheme were required to bear in mind not only the claims of Dink War Burney Com the petitioners in the application but of others who · 34. 60 similarly situated. This exercise obviously took some ordinal gradation is Team and which resulted in delay in compliance. An application for extension of time for compliance of the judgement was filed und the stormage of as a confirmation of Elegation vide MP 3687/92. Having regard to the fact that earnest constant the scheme has ultimately been prepared,

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by Gulden to a case in the control of the control of the case of t The respondents have prepared the scheme, a copy of पद्म । इंकार प्रस्कातकार । जयस्य एक्स्पा १६ ४ । ह which has been placed before us. It is obvious that the ,是国际中国都是是一直2004年,"是中华国家的"的 second direction in the judgement is complied with. 1966, the Committee of the control o has been prepared for absorption of all those who are eligible in different categories of posts. The third direction is to give relaxation of age to the extent of service already REMOTER IN LARVE FORE

do deog elective are inclined to allow the application and grant extension,

rendered as casual or contractual workers. There is

complaint in this behalf as a suitable provision has been made in the scheme. Hence the third direction is also complied with. The fourth direction is that until a scheme is prepared. and absorption takes place the applicants should be accommodated or adjusted in any of the ongoing projects and paid the minimum salary payable to a regular employee in a comparable post on monthly basis. This has also been done. All the petitioners before us are continued and are being paid the minimum salary payable to them in respect of the post held The last direction is to restrain the respondents by them. from engaging persons with lesser length of service or to make fresh recruitments over-looking the preferential claims of the applicants. There is no complaint in this behalf also. We the directions in the judgement ... have been duly complied with.

Shri B.S. Charya, learned counsel for the petitioners maintained that what has been done to which we have adverted already in the previous paragraph does not amount to full and faithful compliance of the judgement of the Tribunal. We shall, therefore, deal with these contentions.

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6. We find that most of the contentions urged by Shri and B.S. Charya do not bear on the question of non-implementation of the directions of the Tribunal. The grievance which is properly giving effect to the scheme prepared. We must say at the outset that what we are to examine in the Contempt of Court proceedings is non-implementation of the directions of the Tribunal. We are not concerned with the question as to whether in the matter of implementation or giving effect to the scheme, any errors have been committed. We should make it

Shri B.S. Charya.

clear that if the action taken by the respondents is not faithful compliance with the scheme prepared or any factual error has crepted in, it is open to the petitioners to bring them to the notice of the authorities concerned and if they are not rectified, they will be at liberty to work out their rights in accordance with law. We would like to make this position clear before examining the several contentions of

was maintained that there is no justification including in the list prepared in accordance with the scheme, persons who have not actually worked with the respondents, persons who, have left the service long back-and persons have accepted other appointments etc. The direction No.2 the judgement of the Tribunal, as already discussed; mandates the respondents to prepare a scheme for absorption all persons including the applicants, who have worked or aré working on casual por contractual basis, for moreal than Whether, or not, a person is now, working, his name days. to be included in the list, if he satisfies the condition having worked for more than 240 m days on a casual management contractual basis in a year. Hence, even those who had the service long back but have completed 240 days of service were required to be included in the list prepared accordance with the scheme. Therefore, petitioners cannot make any grievance about it. Another complaint is about names being arranged of all those persons who are qualified for inclusion in the list, taking the date of engagement into account. We do not find any direction in the judgement of the Tribunal requiring the respondents not to take the date of a criteria for assigning ranking in the engagement as

Besides, the criteria cannot be regarded as irrational or unreasonable. We therefore unreasonable. We therefore, do not see any reason to accept the contention.

We shall deal with the other contention about the list being final. The learned counsel for the respondents Shri A.K. Sikri submitted during the course of the arguments that the list produced may be recorded as a final one. This is not the correct understanding of the position. Having regard the nature of the problem, the respondents are required tackle in the matter of preparation of list of persons, are now working and who have worked earlier. While doing so, there is always a possibility of error being committed. BRUBLE BURRERS SE and when, the errors are brought to the notice of t.he administration about the wrong inclusion of the names of persons, it is the duty of the administration to remove their names. There may also arise situations where according to the scheme persons eligible at one point of time may cease to be eligible at a subsequent point of time. Also that those are in employment in any Governmental consusemi-Governmental organisastion; as in para-2 of the scheme; would not benefitted by the scheme. Such a contingency may arise anv time after the scheme is prepared and published. is, therefore, not possible to proceed on the basis that the list of Misselfingle of the is final and not amenable for modification or that everyone ending the or the frequency of the included in the list must get regularised in service.

Another contention was about the clause-e of para-5 of 化维度原理性量 化氯化物磺基苯酚亚酚 医克里氏试验检尿病 Pa and William Garis, and other bar the scheme, which reads as follows:was for

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"Casual/Contractual workers who do not appear in test and/or interview in spite of age relaxation or who are not successful in two chances in a period of be removed from six months, will casual/contractual 一种的类似的复数形态 公司 engagement with one month's notice or payment in lieu thereof. " All the

The state of the s 10. It was contended that this clause is clearly 92.2 - h\\\d conflict with the directions of the Tribunal. CAPACITY OF THE OWNER OF THE examine this contention, we would like to record clarification furnished by Shri A.K. Sikri about this clause. 1.13 He made it clear that the test or interview contemplated 1920 - Sept 3 1 10 this para, is not for the purpose of making selection tο and State Tally maying accord regularisation only to the most deserving among La grading in included in the list. It was clarified that the or Printer and the parties that is only for the purpose of ascertaining that the candidate has the minimum eligibility for the post. the, A squestion for consideration is whether the prescription of such 33 sess a condition in the scheme is some thing which is in violation will have consisted. Para-2 of the direction in Tribunal. LANG GET A LEADING IN JULY 19-12-4-1 is required the judgement requires the respondents to prepare a scheme on ion we awrational, basis for absorption of all persons including THE REPORT OF THE PROPERTY OF sairs applicants, who have worked or are working on or contractual basis for more than 240 days in The distance with holia amil only indexpression of rational basis, is of significance. the purpose of absorption, the respondents are required to prepare 建铁矿矿矿 建氯化 医线点 a rational scheme. It does not mean that it is a scheme absorption of everyone who has put in 240 days of service in a year, The respondents, were, therefore, entitled to prepare a scheme, prescribing therein, such conditions as rational be regarded as reasonable and justifiable having regard to the object of according absorption. As the scheme is for

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purpose of absorption, it is obvious that the absorption must be of persons who possess the minimum eligibility and suitability for the post. The respondents, were, therefore, entitled to prescribe a condition in the scheme that they would absorb only such of them who have the basic minimum eligibility and suitability for the post. This is precisely what has been prescribed in para-2(e), in the light of the explanation by Shri A.K. Sikri given during the course of arguments. We, do not, therefore, find any infirmity in this condition either.

The most important contention of Shri Charya: learned counsel for the petitioners is in regard to the inclusion of some persons in the list in different categories, some of whom Large Mill Call Books Court obviously have been placed in the appropriate categories above the petitioners. Shri Sikri, counsel for the respondents rightly and fairly submitted at the outset that ్జెమ్మికర్సులో కామార్జులు అంది. respondents made an earnest effort to ascertain the relevant The Same of the garden facts for the purpose of preparing the list. If there are any inaccuracies or mistakes or omissions, he submitted, it is open to any of the petitioners to bring them to the notice of the authorities, whereupon, the same would be scrutinised and energical by Jacob Solver if there is any error the same would be suitably rectified. This, in our opinion, should take care of the grievance of the Filteria St. petitioners in this behalf. As already stated the contempt of court proceeding is to ensure that the directions of the judgement have been complied with, namely, the scheme has been implemented in accordance with the directions. simomorphic in the following

12. Another complaint of the petitioner is about the payment of bonus and other benefits. Our attention was drawn by the respondents to direction No.4 which states that until

the scheme is so prepared and the question of absorption is settled, the applicants should be accommodated/adjusted in any of the ongoing projects undertaken by the respondents. They shall also be paid with immediate effect the minimum salary payable to a regular employee in a comparable post on monthly basis.

13. The minimum salary payable to regular employee is paid to the petitioners on monthly basis is not disputed. As the direction in this case is to pay emoluments until regularisation takes place, the petitioner cannot have any grievance at this stage before the regularisation in service on the ground that they have not been paid other emoluments normally been paid to regular employees. As the minimum of the salary of the post concerned is being paid, the direction No.4 cannot be regarded as having been violated. As and when the absorption takes place, it is obvious that the person employed in service would receive monetary benefits in the same manner, in which, a regular employee of Government service would be entitled to receive in respect of the said post.

Our attention was drawn to the list of helpers Para Daniel Labor De Caral contains 25 names where the scale of pay for Group-1 is given Mam Chand Aggarwal is Shri as far as Rs.750-940. So pointed It was concerned, his name is included in Sl.No.18. out that in fact he has been taken as Lower Divison Clerk. This is prima facie opposed to the list prepared in accordance respondents The learned counsel for the with the scheme. stated that the name of Shri Mam Chand Aggarwal has rightly been included in the list of Helpers and his case for regular his ranking absorption can be considered on the basis of

therein, for the post of Helper. He submitted that as the post of Lower Division Clerk became vacant and an adhoc appointment was required to be made, as Shri Mam Chand Aggarwal possesses the qualification for the said post, he has been given such adhoc appointment as a Lower Division Clerk. It only means that this is an adhoc arrangement and that so far as regularisation of services of Shri Mam Chand Aggarwal is concerned, the same would be made only in accordance with the ranking as per the list prepared. We make it clear that if a representation is given, the authorities shall take a decision thereon. If the petitioner is still aggrieved, he is entitled to work out his rights in accordance with law.

15. So far as Shri Rakesh Chand, Helper at Sl.No.11 of the list is concerned, he has also a case for inclusion in the list of Skilled Carpenter. He is entitled to make a representation in this behalf and the respondents shall take a decision for his inclusion in the appropriate list. If the petitioner is aggrieved with the decision of the respondents, he shall work out his rights in accordance with law.

16. For the reasons stated above, these proceedings are dropped and the C.C.Ps. dismissed.

(S.R. ADTGE)

(V.S. MALIMATH)

MEMBER(A)

CHAIRMAN

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